BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6999 of 2026

T. Velsankar	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

ORDER

1. The appellant had filed an application dated Nil (received by SEBI on June 05, 2026) under the Right to Information Act, 2005 ("**RTI Act**"). The respondent, by a letter dated June 29, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated Nil (Reg. No. SEBIH/A/P/26/00045; received by Office of Appellate Authority on July 28, 2026). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application, sought the following information:

"*a) Provide the specific reason(s) or regulatory order(s) under which Mr. T. Velsankar (PAN No: ADYPV06xxx) has been prohibited from accessing the securities market.*

b) Provide information on the necessary remedial steps or procedures to be followed for de-freezing the account and restoring access to the securities market

4. Period for which information is sought: Current status and historical records leading to the prohibition."

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought regarding the reasons for prohibition from accessing the securities market is available in the public domain through the actions taken pursuant to SEBI circular No. SEBI/HO/MRD/DSA/CIR/P/2017/92 dated August 01, 2017. The respondent also informed the appellant about NSE circular "Circular ref. no. 1102/2017" on freezing of shares of the Directors of the companies pursuant to SEBI circular SEBI/HO/MRD/DSA/CIR/P/2017/92 dated August 01, 2017.

4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.

5. I have perused the application and the response provided thereto. On consideration, I note that the respondent has informed that reasons for appellant's prohibition from accessing the securities market is available in the public domain. In this regard, the respondent has o informed the appellant about NSE circular Ref No. 1102/2017. In this context, I note that the Hon'ble Delhi High Court in *Registrar of Companies & ors. Vs. Dharmendra Kumar Garg & anr.* and the Hon'ble Central Information Commission in *Shri K Lall vs. Shri M K Bagri* (CIC/AT/A/2007/00112, order dated April 12, 2007) held that if the relevant information is available in the public domain, the same cannot be said to be information held by the public authority and consequently, there is no obligation to provide such information to an applicant under the RTI Act. Accordingly, I do not find any deficiency in the said response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: August 21, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA